

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

CRIMINAL APPEAL NO.450 OF 2020

(AGAINST THE ORDER DATED 18.03.2020 ON THE FILES OF COURTS OF SESSION
ERNAKULAM DIVISION, IN CRIME NO.107 / 2020 OF THRIKKAKARAPOLICE
STATION, ERNAKULAM DISTRICT)

APPELLANT/ACCUSED NO. 1:

JULI C.J,
AGED 37 YEARS, D/O LATE JULIAN,
CHERIYAPATTUPARAMBIL HOUSE, EDAPPALLY P.O.,
KOCHI-682024.

BY ADV.SRI.B.SURJITH

RESPONDENTS/STATE & DEFACTO COMPLAINANT:

1. STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM-682031.
2. THE STATION HOUSE OFFICER,
THRIKKAKARAPOLICE STATION, KAKKANAD,
ERNAKULAM DISTRICT - 682030.
3. DILEEP B, AGE NOT KNOWN TO THE PETITIONER,
THE HEALTH INSPECTOR,
THRIKKAKARA MUNICIPALITY, KAKKANAD
ERNAKULAM DISTRICT - 682030.

R1 & R2 BY SRI.C.S.HRITHWIK, SR.PP

THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION ON 08.05.2020,
THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

O R D E R

The Public Prosecutor appears for respondents 1 and 2. Issue notice to the 3rd respondent through e-mail.

Post on 15.05.2020.

ASHOK MENON

Judge

dkr